

ITEM NO.7

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 7564/2019

(Arising out of impugned final judgment and order dated 26-07-2018 in CMRA No.180482/2016 19-08-2015 in FA No.843/2003 passed by the High Court of Judicature at Allahabad)

POWER GRID CORPORATION OF INDIA LTD

PETITIONER(S)

VERSUS

M/S UNIVERSAL TRADERS & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.44543/2019-CONDONATION OF DELAY IN FILING and IA No.44544/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44545/2019-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s).7565/2019 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 40925/2019 and FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 40927/2019)

Date : 26-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)

Mr.Ashwarya Sinha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matters after two weeks.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master